

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.195/2007
This the 24th day of October 2008

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Mahesh aged about 38 years son of Ram Singh, resident of Village Sunderpur, Post Office Umarauli, Railway Station, Behata Gokul, District Hardoi.

...Applicant.

By Advocate: Shri P.C. Verma.

Versus.

1. Union of India, through the Secretary to Government, Ministry and Department of Railways, Civil Secretariat, New Delhi.
2. Divisional Railway Manager, Northern Railway, Lucknow.
3. Divisional Personnel Officer, Northern Railway, Office of Divisional Railway Manager, Lucknow.

By Advocate: Shri V.K. Srivastava.

ORDER (Oral)

BY MR. M. KANTHAIAH, MEMBER JUDICIAL.

- Heard both sides.
2. The applicant has filed OA with a prayer to issue direction to the respondents for his regularization on the post of Group-'D' or any suitable post w.e.f. date of his immediate juniors who have been regularized and made permanent with all consequential benefits. It is also the case of the applicant that he also made representation (Annexure-A-4) Dt.03.08.2008, which is still pending for

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consideration. At this stage, counsel for applicant states that if ~~his~~^{the} pending representations are disposed of with a reasoned orders, the purpose of OA would be served. The learned counsel for respondents has no objection for consideration of such representations of the applicant and passing an appropriate order as per rule.

3. In view of the above circumstances, the application is disposed of with a direction to the Respondent No.2 to consider the representation of the applicant Dt. 03.08.2008 (Annexure-A-4) and to pass a reasoned order as per the rules within a period of three months from the date of supply of the copy of this order. The applicant is also directed to supply the copy of his representation (Annexure-A-4) Dt. 03.08.2008 along with the copy of this order. No order as to costs.


(M. KANTHAIAH)

MEMBER (J)

24.10.2008

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